

Central Administrative Tribunal, Principal Bench

Review Application No. 41 of 2001
(in O.A.No.1656 of 1997)

(18)

New Delhi, this the 25th day of January, 2001

Sh.Narain Singh & others

- Applicants

Versus

Union of India & others

- Respondents
Review-applicants

O R D E R (in circulation)

By V.K.Majotra, Member (Admnv)-

This review application has been filed by the respondents against the order dated 22.3.2000 passed in OA 1656/1997. As none was present on behalf of the parties on the date of final hearing, the OA was disposed of ^{on merit} in terms of Rule 15 of the Central Administrative Tribunal (Procedure) Rules, 1987 after taking into consideration the available pleadings and records.

2. This review application has been filed on 20.12.2000. Normally, under the provisions of Rule 17 of the Central Administrative Tribunal (Procedure) Rules, 1987, a review application can be entertained only if it is filed within 30 days from the date of receipt of a copy of the order sought to be reviewed. According to the review-applicants the certified copy of the order dated 22.3.2000 was received by them on 28.4.2000. Obviously, the review application has been filed after a lapse of over 7 months stating that they have taken the decision to move the review application after consulting the Ministry of Urban Development and the Ministry of Law which has caused so much delay. Whereas an application for review cannot be entertained unless it is filed within 30 days from the date of

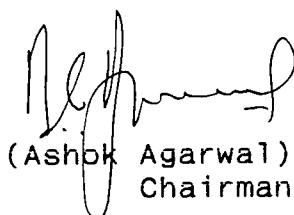
W

receipt of a copy of the order sought to be reviewed in terms of Rule 17 ibid we are also not satisfied with the explanation for causing inordinate delay in filing the review application. In this view of the matter, the review application is rejected at the circulation stage itself.

V.K. Majotra

V.K.

(V.K. Majotra)
Member (Admnv)


(Ashok Agarwal)
Chairman